

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Contempt Petition No.30 of 1993 in

Dated: 18 NOV 1993

APPLICATION NO(s) 445 of 1991.

APPLICANTS: B.Roberts

v/s. RESPONDENTS: Wing Commander S.Nath,
Officer Commanding, HQrs Trng. Command(U),
IAF, Bangalore and Other.

TO.

1. Sri.V.Narasimha Holla,
Advocate, No.317,
12th -A-Main,
Sixth Block,
Rajajinagar, Bangalore-10.
2. Sri.M.Vasudeva Rao,
Central Govt.Stng.Counsel,
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 10th Nov 1993..

Dr. K. S. S.
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

18/11/93

gm*

of C. S. S.
in

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

CONTEMPT PETITION (CIVIL) NO. 30 OF 1993

DATED THIS THE 10TH DAY OF NOVEMBER, 1993

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

And

Mr. V. Ramakrishnan, .. Member(A).

B. Roberts,
Computer Room, Head Quarters,
Training Command,
IAF, Bangalore-560 006.

.. Petitioner.

(By Advocate Shri V.N. Holla)

v.

1. Wing Commr. S. Nath,
Officer Commanding, Head Quarters, Training Command (U),
Indian Air Force, Bangalore-560 006.
2. Air Marshal V. Puri,
V.M. AND BAR, Air Officer,
Commanding-in-Chief, Head Quarters
Training Command, IAF, Bangalore-560 006. .. Respondents.

(By Standing Counsel Sri M. Vasudeva Rao)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:

Now that we find the order of the Tribunal has been complied with by granting the petitioner Special Pay of Rs.70/- with effect from 17-8-1993, we see no justification to pursue this contempt petition. But, however the petitioner before us tells us that he is entitled to the benefit granted by the instant order from the year 1985. If he thinks that he is entitled to special pay of Rs.70/- from year 1985 we direct him to make a representation to the department seeking that relief and if the department does not accede to his prayer he may ^{dis}approach us again. With this observation this contempt petition stands disposed off for the present.



TRUE COPY

m. Das
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

18/11/93

Sd -
MEMBER(A)

Sd -
VICE-CHAIRMAN.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated :

APPLICATION NO (S) 445/1991. _____/


W.P. NO (S) _____/

Applicant (s) B.Roberts, V/s. Respondent (s) Officer Commanding,
Indian Air Force, Bangalore & Ors.

- To
1. B.Roberts,
Computer Room,
Head Quarters,
Training Command, IAF,
Bangalore-6.
 2. Sri.V.Narasimha Holla,
Advocate, No.317, 12-AMian,
6th Block, Rajajinagar,
Bangalore-10.
 3. The Officer Commanding,
Headquarters Training Command(U),
Indian Air Force, Bangalore-6.
 4. Air Officer Commanding-in-chief,
Headquarters Training Command,
Bangalore-6.
 5. Air Headquarters,
Vayubhavan,
Indian Air Force,
New Delhi-11.
 6. Secretary,
Ministry of Defence,
South Block,
New Delhi.
 7. Sh.S.Rangarajap,
Superintendent,
P.A.NO.16934,,
'BC'Section,
HQs Training Command,
Indian Air Force,
Bangalore-6.
 8. Smt.D.Sreedharan,
Office Superintendent,
HQ Training Command(U),
Air Force, Hebbel,
Bangalore.
 9. Sh.M.Vasudeva Rao, (for R-1 to
R-4) Addl. Central Govt.
Standing Counsel, High Court
Building, Bangalore.
 10. Sh.A.Madhusudhan,
(for R-6), Advocate,
1 Floor, Bramarambha Complex,
Opp: Hotel Janatha,
8th Cross, Malleswaram,
Bangalore-3.

Subject : FORWARDING COPIES OF THE ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of the ORDER /STAY/
INTERIM ORDER passed by this Tribunal in the above said
application (s) on 26-02-93. .


For DEPUTY REGISTRAR
(JUDICIAL)

8

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

DATED THIS THE TWENTY SIXTH DAY OF FEBRUARY 1993

Present :

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice-Chairman

Hon'ble Mr. V. Ramakrishnan ... Member (A)

APPLICATION NO.445/91

B.Roberts,
Computer Room,
Headquarters Training
Command,
Indian Air Force,
Bangalore-560 006.

... Applicant

(Shri V.N. Holla ... Advocate)

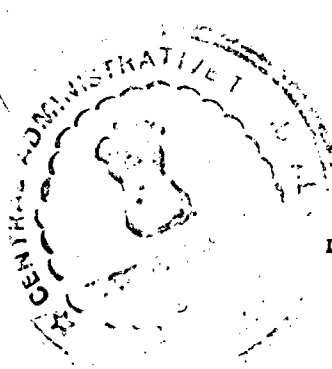
v.

1. The Officer Commanding,
Headquarters Trg. Command (U),
Indian Air Force,
Bangalore-6.
2. Air Officer Commanding-in-Chief,
Headquarters Training Command,
Bangalore-6.
3. Air Headquarters (V.B.),
Indian Air Force,
New Delhi-110 011.
4. the Union of India
by the Secretary,
Ministry of Defence,
Government of India,
New Delhi.
5. S. Rangarajan,
Upper Division Clerk,
Headquarters Training
Command (U), Air Force,
Hebbal, Bangalore.
6. Smt. D. Sreedharan,
Office Superintendent.+
HQ Training Command (U),
Air Force, Hebbal,
Bangalore-560 006.

... Respondents

(Shri M.V.Rao for R-1 to 4 &
Shri A. Madusudhan, for R-6)

This application having come up for hearing before this Tribunal today, Hon'ble Mr. Justice P.K. Shyamsundar, Vice-Chairman,



made the following:

ORDER

1. Having heard both sides we direct the respondent to consider the claim of the applicant for payment of special pay moreso when he says that he is discharging onerous responsibility of Electronic Data Processing. This is an aspect which the respondents have to bear in mind while examining the prayer for grant special pay of Rs.35. With these observations this application stands disposed of finally. Time for consideration three months from the date of this order. We make it clear that if the authorities so hold they may grant the benefit of special pay to the applicant but they should not take away such benefits from such of those respondents to whom the said benefit has already accrued. We make it clear that the authorities should make an objective assessment of each individual case. No costs.

Sd-

MEMBER (A)

Sd-

VICE-CHAIRMAN

bsv

TRUE COPY

SECTION OFFICER
CENTRAL AD
ALB
BANGALORE
19/8/93

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Miscellaneous Petition No.197 of 93 in

Dated: 8 JUN 1993

APPLICATION NO(s). 445 of 1991.

Applicant(s) B.Roberts.

v/s.


Respondent(s) Officer Commanding,
I.A.F., B'lore & Ors.

To:

1. Sri.B.Roberts,
Computer Room,
Head Quarters,
Training Command,
IAF, Bangalore-6.
2. Sri.V.Narasimha Holla,
Advocate, No.317,
12-A, Main, 6th Block,
Rajajinagar,
Bangalore-10.
3. The Officer Commanding,
Headquarters Training
Command(U), I.A.F.,
Bangalore-560 006.
4. Air Officer Commanding-in-Chief,
Head Quarters Training Command,
Bangalore-560 006.
5. Air Head Quarters,
Vayubhavan,
Indian Air Force,
New Delhi-11.
6. Secretary,
Ministry of Defence,
South Block,
New Delhi.
7. Sh.S.Rangarajan,
Superintendent,
PANo.16934, DC Section,
HQs Training Command,
I.A.F., Bangalore-6.
8. Smt.D.Sreedharan,
Office Superintendent,
HQ Training Command(U),
Air Force, Hebbal,
Bangalore.
9. Sh.M.Vasudeva Rao,
Central Govt.Stng.Counsel,
High Court Building,
Bangalore.
10. Sri.A.Madhusudhan,
Advocate, No.I Floor,
Bramarambha Complex,
Opp:Hotel Janatha,
8th Cross, Mallevaram,
Bangalore-3.

SUBJECT:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore Bench
Bangalore.

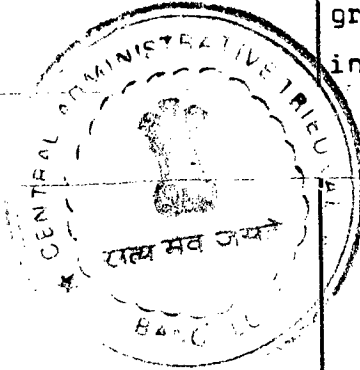

Please find enclosed herewith a copy of the ORDER/
STAY/INTERIM ORDER passed by this Tribunal in the above said
application(s) on 3rd June, 1993.


DEPUTY REGISTRAR
JUDICIAL BRANCHES.

-14-

MP No 197/93

11

Date	Office Notes	Orders of Tribunal
1993		<p>VR(MA)/ANV(MJ)</p> <p>Applicant and his counsel are not present. Shri MV Rao for the respondents submits that the time granted in the order was not sufficient to comply with the directions and he has sought for extension of three more months which is granted. M.P. No.197/93 is disposed off granting three months time from 26.5.1993.</p> <p>Sd- MEMBER (J)</p> <p>Sd- MEMBER (A)</p> <p>TRUE COPY</p> <p> SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p> <p>8/6/93</p>